

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5424/2019

(Arising out of impugned final judgment and order dated 15-03-2019 in CRLA No. 1843/2004 passed by the High Court Of Judicature At Allahabad)

DHANANJAY

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH Respondent(s)
(FOR I.R. and IA No.93626/2019-EXEMPTION FROM FILING O.T. and IA No.93619/2019-PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS and IA No.93623/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Cr1) No. 5843/2019 (II)

(FOR I.R. and IA No.99744/2019-EXEMPTION FROM FILING O.T.)

Date : 29-07-2019 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. Amit Anand Tiwari, AOR
Ms. Devyani Gupta, Adv.
Ms. Surbhi Singh, Adv.

For Respondent(s) Mr. Ashok Kumar Singh, AOR
Mr. Shantwanu Singh, Adv.
Ms. Pragya Singh, Adv.

State Mr. S.R. Singh, Sr. Adv.
Mr. Ankur Prakash, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Special Leave to Appeal (Cr1.) No(s). 5424/2019

Learned senior counsel appearing for the State of U.P. submits that he will obtain instructions with regard to High School

certificate dated 26.04.2019 (at page 159) from the Board of High School and Intermediate Education, Uttar Pradesh. He prays for and is allowed four weeks' time to obtain instructions.

List the matter after four weeks.

Special Leave to Appeal (Crl.) No(s). 5843/2019

The special leave petition is dismissed.

Pending application stands disposed of.

(MEENAKSHI KOHLI)
COURT MASTER

(RENU KAPOOR)
COURT MASTER